

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.714/2015**

**Date of Decision: 09.01.2019.**

***CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***  
***HON'BLE SHRI R.N. SINGH, MEMBER (J)***

Shri Vijay Pandurang Khandare  
 Assistant Finance & Accounts  
 Nehru Science Centre, Dr. E. Morse  
 Road Worli, Mumbai 400 018.  
 R/at Ram Kutir Phase – IV CHS Ltd.  
 B/102 Ramdev Park Mira Road  
 (E) – 401 105. ... *Applicant*  
*(Advocate Shri G.B. Kamdi)*

**VERSUS**

1. The Director,  
 Nehru Science Centre,  
 Dr. E. Morse Road Worli,  
 Mumbai – 400 018.
2. The Director General,  
 National Council of Science Museums,  
 Govt. of India, Bidhan Nagar,  
 Sector – V Salt Lake City, Bidhan  
 Nagar, Kolkatta – 701 091.
3. The Finance and Accounts Officer  
 Nehru Science Centre,  
 Dr. E. Morse Road Worli,  
 Mumbai – 400 018. ... *Respondents*  
*(Advocate Shri B.G. Goyal)*

**ORDER** (Oral)  
*Per : Shri R. Vijaykumar, Member (A)*

When the case was called, learned  
 counsel for the applicant stated at the  
 outset that the reliefs sought in this OA  
 namely, supply of ACR for the years 2013-14

has been done by the respondents during the pendency of the OA and in the circumstances, the OA has become infructuous.

**2.** In view of the aforesaid, the OA is disposed of as having become infructuous. No order as to costs.

**(R.N. Singh)**  
**Member (J)**

**(R.Vijaykumar)**  
**Member (A)**

*dm.*